

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Excise Appeal No.70544 of 2016

(Arising out of Order-in-Original No.KNP-EXCUS-000-COM-037-15-16 dated 23.02.2016 passed by Commr. of Central Excise, Customs & Service Tax, Kanpur.)

M/s. A.R. Polymer Pvt.Ltd. (Unit II)

(625 KA, 638 & 639, Salempur Mode,
Rooma, Kanpur)

...Appellant

VERSUS

Commr. of Central Excise, Cus. & Service Tax, Kanpur

.....Respondent

(117/7, Sarvodaya Nagar, Kanpur)

APPEARANCE

Absent on call for the Appellant (s)
Shri Pawan Kumar Singh (Supdt.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

FINAL ORDER NO. 71097 / 2019

DATE OF HEARING : 18 June 2019
DATE OF DECISION : 18 June 2019

MRS. ARCHANA WADHWA :

On matter being called, neither anybody appeared, nor is there any adjournment request. It is seen that the matter has been coming up on board repeatedly. On 05 October 2018, the same was adjourned to 27 November 2018, as nobody appeared on behalf of the appellant. On 27 November 2018, the appellant was again unrepresented and the matter was adjourned by way of last chance to 7 January 2019. Again on 7 January 2019, the matter was adjourned to 11 February 2019 as

the appellant was again unrepresented. Thereafter the same was again adjourned and the matter has now come up finally when the appellant are again unrepresented.

2. From above, it is opined that the appellant are not interested in pursuing the appeal. Accordingly the same is dismissed for non-prosecution.

(Dictated and pronounced in the open Court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)